

## FORM NO 15C

[See rule 29B]

### Application by a banking company for a certificate under section 195(3) of the Income-tax Act, 1961, for receipt of interest and other sums without deduction of tax

To  
The Assessing Officer,

Sir,

I, \_\_\_\_\_ being the principal officer of \_\_\_\_\_ [name of the banking company] hereby declare :

- (a) that \_\_\_\_\_ is a banking company which is neither an Indian company nor a company which has made the prescribed arrangements for the declaration and payment of dividends within India and which is operating in India through a branch(es) at \_\_\_\_\_ ;
- (b) that the head office of the said company is situated at \_\_\_\_\_ [name of the place and country];
- (c) that the said company is entitled to receive interest (other than 'Interest on securities') and other sums not being dividends, chargeable under the provisions of the Income-tax Act, 1961, during the financial year ;
- (d) that the company fulfils all the conditions laid down in rule 29B of the Income-tax Rules, 1962.

I, therefore, request that a certificate may be issued authorising the said company to receive interest other than "Interest on securities" and other sums not being dividends, without deduction of tax under sub-section (1) of section 195 of the Income-tax Act, 1961, during the financial year \_\_\_\_\_. I hereby declare that what is stated in this application is correct.

Date \_\_\_\_\_

*Signature*

*Address*